

concerned, and the Attorney-General's opinion was also sought. I would like to know whether any criminal prosecution on the conduct of those old Directors has been launched, and if not, why has it not been launched? Is the association of the Deputy Prime Minister one of the reasons for not launching criminal prosecution against them?

SHRI F. A. AHMED : The matter is still under consideration.

MR. DEPUTY-SPEAKER : Now we take up the Short Notice Question... Mr. Virendra Kumar Shah... He is not here.

Then we go to the next item.

WRITTEN ANSWERS TO QUESTIONS

FREE PASSES AND PRIVILEGE TICKET ORDERS TO RAILWAY STAFF

*844. SHRI M. L. SONDHI : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that his Ministry do not maintain statistics to show the extent of free passes and privilege ticket orders utilised by the Railway staff;

(b) whether it is also a fact that the Ministry has no statistics to show the financial implications of these concessions to the Railway staff; and

(c) if so, the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA) : (a) and (b). Statistics showing the extent of Passes/PTOs utilised and financial implications thereof are not maintained at present.

(c) Statistics were not being maintained on the main consideration that the amount of labour involved in the collection and maintenance of such statistics would be considerable. However, instructions have recently been issued for maintenance of requisite data regarding the use of such Passes/PTOs.

COMMITTEE ON RAILWAY CATERING

*845. SHRI K. M. ABRAHAM :
SHRI NAMBIAR :
SHRI GANESH GHOSH :
SHRI SATYA NARAIN SINGH :
SHRI ONKAR LAL BOHRA :

Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No. 102 on the 13th February, 1968 and state:

(a) whether the Committee which was set up to enquire into the working of departmental and contract catering on Railways has since submitted its report;

(b) if so, the details thereof; and

(c) the decision taken thereon?

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA) : (a) Yes, Sir.

(b) A statement containing the Summary of conclusions and recommendations made by the Committee is laid on the Table of the Sabha. [Placed in Library. See No. LT-626/68].

(c) The recommendations of the Committee are under examination.

MISUSE OF IMPORT LICENCES

*846. SHRI SHRI GOPAL SABOO :
SHRI R. S. VIDYARTHI :
SHRI KANWAR LAL GUPTA :
SHRI BHARAT SINGH CHAUHAN :

Will the Minister of COMMERCE be pleased to state :

(a) whether Government have received complaints about the misuse of import licenses by some firms during the last two years;

(b) if so, the nature thereof and the names of these firms;

(c) whether any investigation has been conducted into the matter; and

(d) if so, the outcome thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI) : (a) to (d). The information is being collected and will be laid on the Table of the House.